### NOTICE

The undermentioned Gazettes of India Extraordinary were published up to the May, 1958:

<table>
<thead>
<tr>
<th>Issue No.</th>
<th>No. and date</th>
<th>Issued by</th>
<th>Subject</th>
</tr>
</thead>
<tbody>
<tr>
<td>60</td>
<td>G.S.R. 306, dated the 5th May, 1958.</td>
<td>Ministry of Law.</td>
<td>Appointment of date from which there shall be a Legislative Council for the State of Andhra Pradesh.</td>
</tr>
<tr>
<td>Issue No.</td>
<td>No. and date</td>
<td>Issued by</td>
<td>Subject</td>
</tr>
<tr>
<td>----------</td>
<td>-------------</td>
<td>-----------</td>
<td>---------</td>
</tr>
<tr>
<td>64</td>
<td>G.S.R. 363 dated the 7th May, 1958.</td>
<td>Ministry of Finance</td>
<td>Exemption of unmanufactured tobacco other than flue-cured from additional excise duty.</td>
</tr>
<tr>
<td></td>
<td>G.S.R. 369, dated the 8th May, 1958.</td>
<td>Ministry of Food and Agriculture.</td>
<td>Controlling the rise in prices and preventing the hoarding of rice and paddy in the States specified therein.</td>
</tr>
</tbody>
</table>

Copies of the Gazettes Extraordinary mentioned above will be supplied on indent to the Manager of Publications, Civil Lines, Delhi. Indents should be submitted so as to reach the Manager within ten days of the date of issue of these Gazettes.

PART II—Section 3—Sub-section (1)

General Statutory Rules (including orders, bye-laws etc. of a general character) issued by the Ministries of the Government of India (other than the Ministry of Defence) and by Central Authorities (other than the Administrations of Union Territories).

MINISTRY OF LAW

New Delhi, the 10th May 1958

G.S.R. 373.—[Contract/Am(26)].—In exercise of the powers conferred by clause (1) of article 299 of the Constitution, the President hereby directs that the following further amendment shall be made in the notification of the Government of India in the Ministry of Law No. S.R.O. 3442, dated the 2nd November,
1955, relating to the execution of contracts and assurances of property, namely:

In Part XXII of the said notification, for Head ‘B’ and the entries thereunder which relate to the Printing and Stationery Department, the following shall be substituted, namely:

"B. In the case of the Printing and Stationery Department—

1. (a) (i) Contracts and instruments relating to the purchase and supply of materials, stores and equipment;
   (ii) Bonds of employees where it is necessary that they should be executed by the obligees for the due performance of their duties;
   by the Chief Controller of Printing and Stationery, Controller of Printing, Assistant Controller, Printing (P. & S.), New Delhi, Controller of Stationery, Calcutta, Deputy Controller, Stationery, Calcutta; Assistant Controller (Stationery) (Purchase), Calcutta.

   (b) Contracts for the execution of printing and binding work;
   by the Chief Controller of Printing and Stationery, Controller of Printing, New Delhi, Assistant Controller, Printing (O.P.), Calcutta.

2. (a) Contracts relating to the disposal of waste paper and purchase of local stores;
   (b) Contracts for clearance, handling, conveyance and delivery of consignments and for supply of labour and transport;
   by the Chief Controller of Printing and Stationery, Controller of Printing, Controller of Stationery, Deputy Controllers in the offices of the Chief Controller of Printing and Stationery, and of the Controller of Stationery, Calcutta, General Managers, Managers and Head of Press or Branch concerned.

3. Contracts for the repairs, periodical inspection and upkeep of typewriters, office equipment and machinery;
   by the Chief Controller of Printing and Stationery, Calcutta.

4. Contracts with Advertisement Agents for Government of India Publications;
   by the Chief Controller of Printing and Stationery;

5. Contracts relating to the advertisement of Government of India Publications and contracts relating to the advertisements appearing in Government of India Publications;
   by the Manager of Publications, Government of India Publication Branch, Delhi.

6. Miscellaneous contracts and agreements;
   by the Chief Controller of Printing and Stationery."

[No. F. 44(1)/57-J.]

P. K. BOSE, Dy. Secy.

MINISTRY OF HOME AFFAIRS

New Delhi, the 23rd April 1958

G.S.R. 374.—In exercise of the powers conferred by the proviso to article 309 of the Constitution and of all other powers enabling him in that behalf, the President hereby directs that recruitment to Class III and Class IV posts in the offices of the Zonal Councils, shall be in accordance with the provisions of the Schedule annexed hereto.
<table>
<thead>
<tr>
<th>Serial No.</th>
<th>Name of post</th>
<th>No. of posts</th>
<th>Classification</th>
<th>Scale of Pay</th>
<th>Whether a selection post or a non-selection post</th>
<th>Age limit for direct recruits</th>
<th>Educational and other qualifications required</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Superintendent</td>
<td>5</td>
<td>Class III Non-Gazetted</td>
<td>Rs. 30—15—</td>
<td>Rs. 310—15— or Rs. 400—20—500</td>
<td>20—40—500</td>
<td>Matriculation or its equivalent with a minimum speed of 120 words per minute in shorthand and 40 words per minute in typewriting.</td>
</tr>
<tr>
<td>2</td>
<td>Stenographer</td>
<td>5</td>
<td>Class III Non-Gazetted</td>
<td>Rs. 160—20—</td>
<td>Rs. 160—10—</td>
<td>200—10/2—220</td>
<td>Matriculation or its equivalent with a minimum speed of 100 words in shorthand and 30 words per minute in typewriting.</td>
</tr>
<tr>
<td>3</td>
<td>Upper division clerks</td>
<td>25</td>
<td>Class III Non-Gazetted</td>
<td>Rs. 80—5—</td>
<td>Rs. 80—15— or Rs. 120—20—10/2—220.</td>
<td>5—50</td>
<td>2 years for 5 years recruits with usual relaxations allowed for candidates belonging to Scheduled Castes/ Tribes, displaced persons etc.</td>
</tr>
<tr>
<td>4</td>
<td>Lower Division Clerk</td>
<td>15</td>
<td>Class III Non-Gazetted</td>
<td>Rs. 60—15—</td>
<td>Rs. 60—3—21— or Rs. 4—125—5—130</td>
<td>Do</td>
<td>Matriculation or its equivalent with a speed of at least 40 words per minute in typewriting.</td>
</tr>
<tr>
<td>5</td>
<td>Drafts</td>
<td>5</td>
<td>Class IV</td>
<td>Rs. 35—1—50</td>
<td>Rs. 30—1/2—35</td>
<td>Do</td>
<td>Middle standard for direct recruits through employment exchanges.</td>
</tr>
</tbody>
</table>

*Higher or lower scale may be given on appointment taking into account the candidate's experience and the rate of pay drawn by him in his parent office.*
### Posts in the Offices of the Zonal Councils

<table>
<thead>
<tr>
<th>Whether age and probational condition &amp; educational qualifications prescribed for direct recruitment</th>
<th>Period of probation if any</th>
<th>Methods of recruitment i.e., whether by direct recruitment, by promotion, or by transfer</th>
<th>In case of vacancies filled by promotion, transfer, grades/ sources from which promotion/ transfer to be made</th>
<th>Remarks</th>
</tr>
</thead>
<tbody>
<tr>
<td>...</td>
<td>...</td>
<td>By transfer</td>
<td>(i) Such officers will draw their grade pay plus a deputation allowance of 20% if more favourable subject to the limit of Rs. 500/-</td>
<td></td>
</tr>
<tr>
<td>...</td>
<td>...</td>
<td>By promotion/ transfer.</td>
<td>(i) By promotion from Stenographers in the grade of Rs. 80-220 in the Zonal Council Secretariat.</td>
<td></td>
</tr>
<tr>
<td>...</td>
<td>...</td>
<td>By Promotion transfer.</td>
<td>(i) By promotion from Lower Division Clerks having required qualifications.</td>
<td></td>
</tr>
<tr>
<td>...</td>
<td>...</td>
<td>By direct recruitment through Employment Exchanges or by promotion or transfer.</td>
<td>(i) By promotion from Lower Division Clerks in State or Central Government Service.</td>
<td></td>
</tr>
</tbody>
</table>

**Note:**
- (i) All posts in the Zonal Councils are treated as ex-cadre posts.
- (ii) The representation prescribed for Scheduled Castes and Scheduled Tribes will be given.
- (iii) Appointments to the posts may be made from any of the sources indicated in column 12, and the entries therein do not indicate any order of priority among them.

[No. F. 15/3/J7 SR(R)]
G.S.R. 375.—In exercise of the powers conferred by the proviso to article 312 of the Constitution, after consultation with the Union Public Service Commission, hereby order that the offices of the Zonal Councils shall be in accordance with the provisions of the Recruitment Rules for the Posts of Joint Secretary.

<table>
<thead>
<tr>
<th>Serial No.</th>
<th>Name of Post</th>
<th>No. of Posts</th>
<th>Classification</th>
<th>Scale of Pay</th>
<th>Whether selection post or non-selection post</th>
<th>Age limit for direct recruits</th>
<th>Educational and other qualifications required</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Joint Secretary</td>
<td>5</td>
<td>General Central Service Class I Gazetted</td>
<td>...</td>
<td>Not applicable</td>
<td>...</td>
<td>...</td>
</tr>
<tr>
<td>2</td>
<td>Under Secretary</td>
<td>5</td>
<td>Do.</td>
<td>Rs. 720—40—1,000.</td>
<td>Not applicable</td>
<td>...</td>
<td>...</td>
</tr>
</tbody>
</table>

NOTE.—(1) All posts in the Zonal Councils are treated as ex-cadre posts.
(2) Normal regulations of U.P.S.C. will apply.
(3) Appointments to the posts may be made from any of the sources indicated in column II, and the entries therein do not indicate any order of priority among them.
309 of the Constitution and of all other powers enabling him in that behalf, the
directs that recruitment to the posts of Joint Secretary and Under Secretary in
the Schedule annexed hereto.

[No. F. 15/3/57-SR(R)]
P. N. SHINGHAL, Dy. Secy.
New Delhi, the 8th May 1958

G.S.R. 376.—In pursuance of rule 11 of the Indian Police Service (Pay) Rules, 1954, the Central Government, after consultation with the Government of Andhra Pradesh hereby makes the following amendment in Schedule III to the said Rules:

Amendment

In the said Schedule, under the heading "B-Posts carrying pay in the senior time-scale of the Indian Police Service under the State Governments including posts carrying special pays in addition to pay in the time scale", for the proviso to clause (2), the following proviso shall be substituted, namely:

"Provided that the posts of Assistant Inspector General of Police (at Headquarters), Assistant to the Inspector General of Police (At Headquarters), Deputy Commissioner of Police, Principal, Police Training School or College, Commandant of Armed Police Battalion or Force or Unit (except Commandant, Special Armed Reserve, City Police, Andhra Pradesh and Commandant, Malabar Special Police, Madras), Superintendent of Railway Police (except Superintendents of Railway Police, Andhra Pradesh and Madras) and Superintendent of Police, Criminal Investigation Department shall carry a special Pay."

[No. 13/11/58-AIS(m).]

New Delhi, the 9th May 1958

G.S.R. 377.—In pursuance of sub-rule (1), and the first proviso to sub-rule (2), of rule 4 of the Indian Administrative Service (Cadre) Rules, 1954, the Central Government, in consultation with the Government of Mysore, hereby makes the following amendment in the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955, namely:

In the Schedule to the said Regulations, in the entries relating to Mysore (in the list of posts specified) under the sub-heading "Other senior Duty Posts", the following entry shall be omitted and shall be deemed to have been omitted with effect from the 1st February, 1958, namely:

"Special Officer, Efficiency Audit-I."

[No. 13/18/58-AIS(III).]

New Delhi, the 12th May, 1958

G.S.R. 378.—In pursuance of sub-rule (1), and the first proviso to sub-rule (2), of rule 4 of the Indian Police Service (Cadre) Rules, 1954, the Central Government, in consultation with the Government of Madras, hereby makes the following amendment in the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955 namely:

In the Schedule to the said Regulations, under heading 'Madras', for the words and figures "Superintendents of Police.............14", the words and figures "Superintendents of Police.............13" shall be substituted.

[No. 13/20/58-AIS(III).]

S. P. MUKERJEE, Under Secy.

MINISTRY OF FINANCE
(Department of Economic Affairs)

CORRIGENDUM

New Delhi, the 12th May, 1958

G.S.R. 379.—In the Notification of the Ministry of Finance (Department of Economic Affairs) G.S.R. 137, dated the 4th March 1958 published in Part II, Section 3, sub-section (i) of the Gazette of India, dated the 15th March 1958, for the words "the full export of the goods" substitute the words "the full export value of the goods".

[No. F. 21 (161-EF.II/57.)]

T. V. BALAKRISHNAN, Under Secy.
G.S.R. 380.—The following draft of certain amendments in the Customs and Excise Duties Drawback (Crown Cork) Rules, 1958, which the Central Government proposes to make in exercise of the powers conferred by section 43B of the Sea Customs Act, 1878 (8 of 1878) and section 37 of the Central Excises and Salt Act, 1944 (1 of 1944), as in force in India and as applied to the State of Pondicherry, is published as required by sub-section (3) of the said section 43B, for the information of all persons likely to be affected thereby; and notice is hereby given that the said draft will be taken into consideration on or after the 27th May, 1958.

Any objection or suggestion which may be received from any person with regard to the said draft before the date so specified will be considered by the Central Government.

Draft Amendments.

1. For sub-rules (b) and (c) of rule 2 of the said Rules, the following shall be substituted, namely:—

"(b) 'duty-paid material' means—

(i) foreign materials including tin plate imported on payment of Customs duty into India or the State of Pondicherry, and

(ii) tin plate manufactured in India or the State of Pondicherry from steel ingots on which Central Excise duty has been paid.

(c) 'refund' means drawback of import duty on foreign materials and rebate of Central Excise duty on indigenous tin plate."

2. For rule 4 of the said Rules, the following shall be substituted, namely:—

"4. Rate of refund.—The rate of refund admissible under these rules on the shipment of one hundred gross of goods shall be as follows:—

Crown corks with composition Six rupees and forty naye paise.
cork discs
Crown corks with natural Twenty-one rupees and thirtyfive

cork discs naye paise”.

[No. 32.]

M. A. RANGASWAMY, Dy. Secy.

G.S.R. 381.—In exercise of the powers conferred by section 37 of the Central Excises and Salt Act, 1944 (1 of 1944), as in force in India and as applied to the State of Pondicherry, the Central Government hereby makes the following further amendment in the Central Excise Rules, 1944, namely:—

For rule 99 of the said Rules, the following rule shall be substituted, namely:—

"99. Refund of purchase price of unused or damaged banderols.—(1) A manufacturer may obtain a refund of the purchase price of unused banderols or labels on returning them to the proper officer:

Provided that where a manufacturer ceases to manufacture goods or a particular tariff category of goods, no refund shall be granted unless a written claim therefor is lodged with, and such banderols or labels are also returned to, the proper officer within three months from the date of such cessation.
(2) A manufacturer may obtain a refund of the purchase price of any banderol or label accidentally rendered unfit for use or of any banderol torn in the course of examination under rule 72, or of test check under rule 73 or of reconditioning as provided in rule 79, if the proper officer is satisfied that the damaged banderol or label has not been used previously and that in the case of banderol, the first figure of the number of matches printed thereon has not been damaged or torn.

(3) If any goods contained in packages to which banderols or labels have been affixed are proved to the satisfaction of the proper officer to have come unserviceable before they are issued from a factory, such officer may permit the packages with their contents to be destroyed under excise supervision and the manufacturer shall receive a refund of the purchase price of the banderols or labels so destroyed.”

[No. 67/58.]

S. K. BHATTACHARJEE, Dy. Secy.

(Department of Revenue)

MEDICINAL AND TOILET PREPARATIONS

New Delhi, the 17th May 1958

G.S.R. 382.—In pursuance of sub-rule (2) of rule 60 of the Medicinal and Toilet Preparations (Excise Duties) Rules 1956, the Central Government hereby declares that the new medicinal preparations specified in Table A hereto annexed shall be included in the category of restricted preparations and the new medicinal preparations specified in Table B hereto annexed shall be included in the category of unrestricted preparations:

TABLE A
(Restricted Preparations)

1. Asavin.
2. Elixir Take Combex.
3. Metovit.

TABLE B
(Unrestricted Preparations)

1. Bisedyl (ii)
2. Callo-cal-D Elixir.
3. Cas-Evac.
4. Efcorlin Sterile Solution (Concentrated).
5. Elixir Bivinal.
7. Elixir Myliron.
8. Euphomin.
9. Gajjartone (ii) (with Creosote and Gualacol).
10. Gajjartone (iii) (Plain).
12. Liquid Bardase.

[No. 7.]

G.S.R. 383.—In exercise of the powers conferred by section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955 (16 of 1955), the Central Government hereby makes the following further amendments in the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956, namely:—

In the said Rules—

in the Schedule appended thereto—

(1) under the heading ‘Pharmacopoeial Preparations’ sub-heading “AQUAS”, before the entry ‘Aqua Camphorae Concentrata’, the following entries shall be inserted, namely:—

‘Aqua Anisi Concentrata (Anisi Water, Concentrated) Aqua Anethi Concentrata (Concentrated Dill Water)’.
(ii) under the heading 'Non-Pharmacopocial preparations' sub-heading "MEDICINAL PREPARATIONS", after the entries 'Asaplos', 'Elixir Melagdine', 'Melcovine' and 'Vitaphol', the following shall be respectively inserted, namely:

'Aaavin.
Elixir Taka Combex.
Metovit.
Zola Cordiation.

[No. 8.]

G. P. DURAI RAI J, Under Secy.

RESERVE BANK OF INDIA
(Exchange Control Department)
Bombay, the 29th April 1958

G.S.R. 384.—In pursuance of the notification of the Government of India in the Ministry of Finance No. 12(12)-FI/49, dated the 10th September, 1949, the Reserve Bank of India hereby makes the following amendments in its notification No. F.E.R.A. 87/49-R.B., dated the 10th September, 1949, namely:

In the said notification—
(a) in clause (i), for the words "Pakistan, Afghanistan and Burma", the words "Pakistan, Afghanistan, Burma and the Portuguese territories adjacent to India" shall be substituted.
(b) the existing clause (iv) shall be renumbered as clause (v) and the following shall be inserted as clause (iv), namely:

"(iv) to bring into India from the Portuguese territories, adjacent to India, currency notes of the Government of India, Reserve Bank of India notes and coins which are legal tender in India upto an amount not exceeding Rs. 50 in all per person at any one time.


G.S.R. 385.—In pursuance of sub-section (2) of section 8 of the Foreign Exchange Regulation Act, 1947 (7 of 1947), the Reserve Bank of India hereby makes the following amendment in its notification No. F.E.R.A. 103/51-R.B., dated the 27th February, 1951, namely:

In the said notification, in sub-clause (c) of clause (2), for the figure "100", the figure '50' shall be substituted.


K. G. AMBEGAOKAR,
Deputy Governor.

MINISTRY OF COMMERCE AND INDUSTRY
New Delhi, the 6th May 1958

G.S.R. 386/IDRA/30/2/58.—In exercise of the powers conferred by section 30 of the Industries (Development and Regulation) Act, 1951 (65 of 1951), the Central Government hereby makes the following amendments in the Registration and Licensing of Industrial Undertakings Rules, 1952, the same having been previously published as required by sub-section (1) of the said section, namely:

In rule 10 of the said rules, for the brackets and words "(Finance, Iron and Steel, (Labour) and Production", the words "Finance, Steel, Mines and Fuel and Labour and Employment" shall be substituted.

[No. 7(1)/IA/IG/58.]

R. J. BHOJWANI, Under Secy.
G.S.R. 387.—In exercise of the powers conferred by section 26 of the Khadi and Village Industries Commission Act, 1956 (51 of 1956), the Central Government hereby makes the following amendment in the Khadi and Village Industries Commission Rules, 1957, namely:—

For rule 26 of the said Rules, the following rule shall be substituted, namely:—

"26. Contracts.—(1) The Commission may, in connection with its trading and other activities, enter into contracts provided provision therefor exists in the sanctioned budget.

(2) The Commission may delegate to the Chairman, the Secretary, any member of the Commission or any officer of the Commission such powers of entering into contracts on its behalf as it may think fit.

(3) Contracts made on behalf of the Commission shall not be binding on the Commission unless they are executed by a person authorised under sub-rule (2) to enter into them and the seal of the Commission is fixed thereon.

(4) Any person authorised under sub-rule (2) to enter into contracts on behalf of the Commission shall not be liable for any assurance or contract made on its behalf; and any liabilities arising out of such assurance or contract shall be discharged from the monies at the disposal of the Commission."

[No. 5(42)/57-KVE.]
K. S. LUTHRA, Under Secy.

MINISTRY OF FOOD AND AGRICULTURE

(Department of Food)

ORDER

New Delhi-1, the 13th May, 1958

G.S.R. 388.—In pursuance of clause 2(b) of the Wheat Roller Flour Mills ( Licensing & Control) Order, 1957, the Central Government hereby appoints Shri S. Sambandam, Assistant Director (Food) Southern Region, Madras, to exercise the powers and perform the duties of Inspector under the said Order and makes the following amendment in the Government of India, Ministry of Food and Agriculture, Department of Food, Notification No. S.R.O. 3082 dated the 25th September, 1957, namely:—

Amendment

In the Schedule to the said notification—

for item 8, the following item shall be substituted, namely:—

"8. Shri S. Sambandam, Assistant Director (Food), Southern Region, Madras."

[No. 204(11)/57-PY-II/FM.]
B. P. BAGCHI, Jt. Secy.
G.S.R. 389.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules regulating the method of recruitment to Class I and Class II posts in the Sugarcane Breeding Institute, Coimbatore, namely:—

1. **Short title.**—These rules may be called the Sugarcane Breeding Institute, Coimbatore (Recruitment) Rules, 1938.

2. **Method of recruitment to Class I and Class II posts other than recruitment to post of Director.**—Recruitment to Class I posts except to the post of Director and recruitment to Class II posts in the Sugarcane Breeding Institute, Coimbatore shall be made in accordance with the provisions contained in the Schedule hereto annexed.
<table>
<thead>
<tr>
<th>Name of post</th>
<th>No. of post</th>
<th>Classification</th>
<th>Scale of pay</th>
<th>Whether selection post or non-selection post</th>
<th>Age limit for direct recruits</th>
<th>Educational and other qualifications required</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Second Cane Breeding Officer</td>
<td>One</td>
<td>General Central Service</td>
<td>Rs. 600—40—1000—1050—1100—1150</td>
<td>Selection post</td>
<td>Below 40 years</td>
<td>Essential, A post graduate degree preferably in Botany or Agriculture with specialisation in Cytogenetics. (ii) About 7 year's experience of Cytogenetic research on Sugarcane.</td>
</tr>
<tr>
<td>2. Botanist (Spotan-eum Expedition Scheme)</td>
<td>One</td>
<td>Do. Do. Do. Do.</td>
<td>Rs. 350—350—380—40—590—EB</td>
<td>Do. Do. Do. Do.</td>
<td>Below 27 and 35 years</td>
<td>Essential. (i) Master's or equivalent degree in Botany or Agriculture. (ii) About 7 year's experience in Systematic or Ecological research connected with sugar-cane.</td>
</tr>
<tr>
<td>4. Assistant Sugarcane Expert</td>
<td>One</td>
<td>General Central Service</td>
<td>Rs. 275—25—500—EB—650—EB—800</td>
<td>Do. Do. Do. Do.</td>
<td>Below 35 years</td>
<td>Essential. (i)—Master's degree in Botany or Agriculture or equivalent diploma (ii) About 5 Years' experience in Sugarcane research. Post graduate training in Plant Breeding from a recognised Institute.</td>
</tr>
<tr>
<td>Whether age and educational qualifications prescribed for the direct recruits will apply in the case of promotees.</td>
<td>Period of probation, if any.</td>
<td>Method of rectt, whether by direct rectt or by promotion or transfer &amp; percentage of the vacancies to be filled by various methods.</td>
<td>In case of rectt, by promotion/transfer, grades from which promotion to be made.</td>
<td>If a DPC exists what is its composition.</td>
<td>Circumstances in which U.P.S.C., is to be consulted in making rectt.</td>
<td></td>
</tr>
<tr>
<td>---------------------------------------------------------------</td>
<td>-----------------------------</td>
<td>----------------------------------------------------------------------</td>
<td>-------------------------------------------------</td>
<td>-----------------------------------</td>
<td>--------------------------------------------------</td>
<td></td>
</tr>
<tr>
<td>Yes</td>
<td>Two Years</td>
<td>50% by direct recruitment and 20% by promotion.</td>
<td>Sl. No. 4, 7 &amp; 8</td>
<td>Departmental Promotion Committee of the Ministry of Food &amp; Agriculture (Agriculture) for Class I Posts,</td>
<td></td>
<td></td>
</tr>
<tr>
<td>Do.</td>
<td>Do.</td>
<td>Do.</td>
<td>Do.</td>
<td>Do.</td>
<td>Do.</td>
<td></td>
</tr>
</tbody>
</table>

Not applicable. Two years for direct recruits and one year for promotees. Promotion failing which direct recruitment, *Promotion—*
1. Office Superintendent Indian Institute of Sugarcane Research Lucknow,
2. Office Superintendent, Sugarcane Breeding Institute, Coimbatore.

| Yes | Two years 50% direct recruitment and 50% by promotion. | Technical/Research Assistant (class II Non-Gazetted) (Rs. 250—500) and Class III (Rs. 160—10—330) | Departmental Promotion Committee of the Ministry of Food & Agriculture (Agriculture) for Class II posts. |
| Do. | Do.                                                   | Do.                                                                 | Do.                                               |
5. Chemist (Scheme for Additional staff to the Sugarcane Breeding Institute.)

<table>
<thead>
<tr>
<th>No</th>
<th>Essential</th>
<th>Desirable</th>
<th>Pay Scale</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Master's degree or equivalent in Chemistry. (ii) About 5 Years' experience of research in sugarcane Chemistry with knowledge of experience of the manufacture of sugar in modern factory.</td>
<td>Post-graduate training from a recognised sugar Technological or Research Institute.</td>
<td>Below 35 years</td>
</tr>
<tr>
<td>2</td>
<td>Master's degree in Botany or Agriculture or equivalent diploma with specialisation in Plant Physiology (ii) About 5 Years' experience of research in Plant Physiology preferably in sugarcane.</td>
<td>Post-graduate training in Plant Physiology from a recognised Institute.</td>
<td>Below 35 years</td>
</tr>
</tbody>
</table>

6. Sugarcane Physiologist

<table>
<thead>
<tr>
<th>No</th>
<th>Essential</th>
<th>Desirable</th>
<th>Pay Scale</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Master's degree in Botany or Agriculture or equivalent diploma. (ii) About 5 years' experience of research in Morphology and Anatomy.</td>
<td>Post-graduate training in Systematics or Cytogenetics of sugarcane.</td>
<td>Below 35 years</td>
</tr>
<tr>
<td>2</td>
<td>Master's degree in Botany or Agriculture or equivalent diploma (ii) About 5 years' experience of research in Systematics or Ecology from a recognised Institute.</td>
<td>Post-graduate training in Plant Breeding, Systematics or Ecology from a recognised Institute.</td>
<td>Below 35 years</td>
</tr>
</tbody>
</table>

7. Assistant Botanist (Spontaneum Expedition Scheme)

<table>
<thead>
<tr>
<th>No</th>
<th>Essential</th>
<th>Desirable</th>
<th>Pay Scale</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Master's degree in Botany or Agriculture or equivalent diploma with specialisation in Plant Physiology (ii) About 5 Years' experience of research in Plant Physiology preferably in sugarcane.</td>
<td>Post-graduate training in Plant Physiology from a recognised Institute.</td>
<td>Below 35 years</td>
</tr>
<tr>
<td>2</td>
<td>Master's degree in Botany or Agriculture or equivalent diploma. (ii) About 5 years' experience of research in Morphology and Anatomy.</td>
<td>Post-graduate training in Systematics or Cytogenetics of sugarcane.</td>
<td>Below 35 years</td>
</tr>
<tr>
<td>3</td>
<td>Master's degree in Botany or Agriculture or equivalent diploma (ii) About 5 years' experience of research in Systematics or Ecology from a recognised Institute.</td>
<td>Post-graduate training in Plant Breeding, Systematics or Ecology from a recognised Institute.</td>
<td>Below 35 years</td>
</tr>
</tbody>
</table>

8. Assistant Botanist (Sugarcane Sub-station, Karnal.)

<table>
<thead>
<tr>
<th>No</th>
<th>Essential</th>
<th>Desirable</th>
<th>Pay Scale</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Master's degree in Botany or Agriculture or equivalent diploma with specialisation in Plant Physiology (ii) About 5 Years' experience of research in Plant Physiology preferably in sugarcane.</td>
<td>Post-graduate training in Plant Physiology from a recognised Institute.</td>
<td>Below 35 years</td>
</tr>
<tr>
<td>2</td>
<td>Master's degree in Botany or Agriculture or equivalent diploma. (ii) About 5 years' experience of research in Morphology and Anatomy.</td>
<td>Post-graduate training in Systematics or Cytogenetics of sugarcane.</td>
<td>Below 35 years</td>
</tr>
<tr>
<td>3</td>
<td>Master's degree in Botany or Agriculture or equivalent diploma (ii) About 5 years' experience of research in Systematics or Ecology from a recognised Institute.</td>
<td>Post-graduate training in Plant Breeding, Systematics or Ecology from a recognised Institute.</td>
<td>Below 35 years</td>
</tr>
</tbody>
</table>
Yes  Two years  50% direct recruitment and 50% by promotion, Technical/Research Assistant (Class II Non-Gazetted (Rs. 250—500) and Class III (Rs. 160—10—330) Departmental As required Promotion Committee of the Rules, Ministry of Food & Agriculture (Agriculture) for Class II posts

Do. Do. Do. Do. Do. Do.
9. Mycologist (Scheme for Additional staff to the Sugarcane Breeding Institute.)

<table>
<thead>
<tr>
<th>Post</th>
<th>Nature of Post</th>
<th>Essential Qualification</th>
<th>Desirable Qualification</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Selectation</td>
<td>Post graduates: Post graduation in Botany or Agriculture or equivalent diploma with specialisation in Mycology.</td>
<td>Post-graduate training in Mycology from a recognised Institute.</td>
</tr>
<tr>
<td>2.</td>
<td>Post-graduate</td>
<td>Post graduates: Post graduation in Botany or Agriculture or equivalent diploma with specialisation in Mycology.</td>
<td>Post-graduate training in Mycology from a recognised Institute.</td>
</tr>
</tbody>
</table>

Note—In all these cases the prescribed qualifications are relaxable at the Commissions discretion in case of persons who are otherwise well qualified.

2. Age limits relaxable in the case of those already in Govt. service.
Yes
Two years 50% direct recruitment and 50% by promotion
Technical/Research Assistant (Class III Non-Gazetted) (Rs. 250—500) and Class III) (Rs. 160—10—330)
Departmental Promotion Committee of the Ministry of Food & Agriculture (Agriculture) for Class II posts.

Do.  Do.  Do.  Do.  Do.  Do.  Do.

[No. 2-113/57.S.Cane Instt.]
New Delhi, the 10th May, 1958

G.S.R. 390.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules regulating the method of recruitment to Class I and Class II posts in the Indian Institute of Sugarcane Research, Lucknow namely:

1. Short title.—These rules may be called the Indian Institute of Sugarcane Research, Lucknow (Recruitment to Gazetted Posts) Rules, 1958.

2. Method of recruitment.—Recruitment to Class I and Class II posts in the Indian Institute of Sugarcane Research, Lucknow shall be made in accordance with the provisions contained in the Schedule hereto annexed.

Schedule

Recruitment Rules for the Gazetted Posts in the Indian Institute of Sugarcane Research, Lucknow

<table>
<thead>
<tr>
<th>Name of post</th>
<th>No. of posts</th>
<th>Classification</th>
<th>Scale of pay</th>
<th>Whether selection post or non-selection post</th>
<th>Age limit for direct recruits</th>
<th>Educational and other qualifications required</th>
</tr>
</thead>
<tbody>
<tr>
<td>Director</td>
<td>One</td>
<td>General Central Service Class I</td>
<td>Rs. 1,300-60-1600</td>
<td>Selection</td>
<td>Not below 45 years.</td>
<td>Essential—(i) Research degree preferably a doctorate in a branch of Botany or an agricultural subject. (ii) About 8 years' experience of conducting, initiating and guiding research in sugarcane in a responsible capacity in an institution of repute. (iii) Administrative experience as an officer holding independent charge of an organisation/Institution.</td>
</tr>
<tr>
<td>Agronomist</td>
<td>One</td>
<td>Do.</td>
<td>Rs. 600-60-1000-1000-1050-1100-1150</td>
<td>Do.</td>
<td>45 years (Maximum)</td>
<td>Master's degree in Agriculture or equivalent from recognised University, Training in Agronomy, Field experimentation and method of Statistics as applied to Agriculture. About 5 years' experienced of initiating and guiding research in sugarcane, agronomy at a recognised institution.</td>
</tr>
<tr>
<td>Whether age and educational qualifications prescribed for the direct recruits will apply in the case of promotees</td>
<td>Period of probation, if any</td>
<td>Method of rectt. whether by direct rectt or by promotion or transfer &amp; percentage of the vacancies to be filled by various methods</td>
<td>In case of rectt. by promotion/transfer, what is its grades from which promotion to be made</td>
<td>If a DPC exists, what is its composition</td>
<td>Circumstances in which U.P. S.C., is to be consulted in making rectt.</td>
<td></td>
</tr>
<tr>
<td>---</td>
<td>---</td>
<td>---</td>
<td>---</td>
<td>---</td>
<td>---</td>
<td></td>
</tr>
<tr>
<td>Age-No Qualifications —Yes</td>
<td>2 years</td>
<td>(a) By promotion of officers holding posts in Class I Senior scale in the Institute of Sugarcane Research, Lucknow and the Sugarcane Breeding Institute, Coimbatore who have the qualifications laid down in Column 7; (b) if none available for promotion, by transfer or deputation from analogous Institutions in any of the States; and (c) if promotion, transfer, fails by direct recruitment.</td>
<td>(a) By promotion of officers holding posts in Class I Senior Scale in the Institute of Sugarcane Research, Lucknow, and Sugarcane Breeding Institute, Coimbatore who have the qualifications laid down in Column 7, (b) if none available for promotion, by transfer or deputation from analogous Institutions in any of the states, and (c) if promotion, transfer fails, by direct recruitment.</td>
<td>Departmental Promotion Committee Ministry of Food &amp; Agriculture (Agriculture) Class I.</td>
<td>As required under the Rules.</td>
<td></td>
</tr>
<tr>
<td>Question does not arise in view of Col. 10.</td>
<td>2 years</td>
<td>Direct recruitment.</td>
<td></td>
<td></td>
<td>As required under the Rules.</td>
<td></td>
</tr>
<tr>
<td>1</td>
<td>2</td>
<td>3</td>
<td>4</td>
<td>5</td>
<td>6</td>
<td>7</td>
</tr>
<tr>
<td>---</td>
<td>---</td>
<td>---</td>
<td>---</td>
<td>---</td>
<td>---</td>
<td>---</td>
</tr>
<tr>
<td><strong>Entomologist</strong></td>
<td>One</td>
<td>General Central Services Class I Gazetted</td>
<td>Rs. 600—</td>
<td>45 years</td>
<td>Master's degree in Zoology or in Agriculture with specialisation in Entomology. About 5 years' experience of initiating and guiding research on sugarcane pests.</td>
<td><strong>Selection</strong></td>
</tr>
<tr>
<td><strong>Mycologist</strong></td>
<td>One</td>
<td>Do.</td>
<td>Do.</td>
<td>Do.</td>
<td>Do.</td>
<td>Master's degree in Botany or in Agriculture with specialised knowledge of Plant Pathology. About 5 years' experience of initiating and guiding research on cane diseases.</td>
</tr>
<tr>
<td><strong>Agriculture Engineer.</strong></td>
<td>One</td>
<td>Do.</td>
<td>Do.</td>
<td>Do.</td>
<td>Do.</td>
<td>Degree in Agricultural Engineering or degree in Mechanical Engineering with specialised knowledge of Agricultural Engineering. About 5 years' experience in the production of improved agricultural tools and farm machinery.</td>
</tr>
<tr>
<td><strong>Administrative Officer.</strong></td>
<td>One</td>
<td>General Central Service Class I Gazetted.</td>
<td>Rs. 350—</td>
<td>27 and 35 years</td>
<td>Essential—</td>
<td><strong>Between</strong></td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td>350—380—</td>
<td><strong>Essential</strong>—</td>
<td><strong>1.</strong> Degree of a recognised University.</td>
<td><strong>2.</strong> Knowledge of Govt. rules and regulations.</td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td>380—30</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td>590—EB</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td>30—770—</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td>40—850</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td><strong>Assistant Agronomist.</strong></td>
<td>One</td>
<td>General Central Service Class II Gazetted.</td>
<td>Rs. 275—</td>
<td>Not applicable years</td>
<td>Below 35 years</td>
<td>Essential— Master's degree in agriculture or degree in science or agriculture of a recognised University with post graduate diploma in Agronomy. Training in Agronomy field experimentation and methods of statistics as applied to agriculture. (2). About three years' experience of research in sugarcane agronomy at a recognised institution. Desirable. Experience of managing a large sugarcane Farm.</td>
</tr>
<tr>
<td>Question does not arise in view of Col. 10</td>
<td>Direct-recruitment</td>
<td>...</td>
<td>...</td>
<td>As required under the rules,</td>
<td></td>
<td></td>
</tr>
<tr>
<td>Do.</td>
<td>Do.</td>
<td>Do.</td>
<td>...</td>
<td>...</td>
<td>Do.</td>
<td></td>
</tr>
</tbody>
</table>

| Promotion failing which by direct recruitment. | Promotion— 1. Office Superintendent Indian Institute of Sugarcane Research, Lucknow. 2. Office Superintendent, Sugarcane Breeding Institute, Coimbatore. | Departmental Promotion Committee Ministry of Food & Agriculture (Agriculture) Class I |
| Do. | Do. | Do. | Do. | Do. |

| Not applicable 2 years for direct recruits and one year for promotee | Direct recruitment. | Not applicable. | Not applicable. | As required under the Rules. |
Assistant Entomologist.  One  General  Central  Service  Class II  Gazetted  Rs.275—  25—  65c—  800.  Not applicable  Below 35 years.  Essential—1. Master's degree in Zoology or agriculture with specialisation in Entomology, or degree in science or agriculture with postgraduate diploma in Entomology.

2. About three years' experience of research on sugarcane.

Assistant Mycologist.  One  Do.  Do.  Do.  Do.  Essential—1. Master's degree in Botany or Agriculture with specialised knowledge of Plant Pathology; or degree in science or agriculture with postgraduate diploma in Plant Pathology.

2. About 3 years' experience of research on diseases of sugarcane.

Assistant Agricultural Engineer.  One  Do.  Do.  Do.  Do.  Essential—
1. Degree in Agricultural Engineering or degree in Mechanical Engineering with specialised knowledge of Agricultural Engineering or equivalent qualifications.
2. About 3 years' experience of which one year should be in a modern Engineering Workshop and two years in production or maintenance of imported agricultural machinery.

Chemist in-Charge (Gur & Khandasari Research Scheme).  One  Do.  Do.  Do.  Do.  Essential—
a. Degree in science of recognised University.
b. Diploma in sugar Technology of a recognised Institute.
c. Adequate experience of open pan system of sugar and Gur manufacture.

Note.—Age limits relaxable in the case of those already in Government service and qualifi-wise well qualified.
<p>| | | | | | | |</p>
<table>
<thead>
<tr>
<th></th>
<th></th>
<th></th>
<th></th>
<th></th>
<th></th>
<th></th>
</tr>
</thead>
<tbody>
<tr>
<td>8</td>
<td>9</td>
<td>10</td>
<td>11</td>
<td>12</td>
<td>13</td>
<td></td>
</tr>
<tr>
<td>Not applicable</td>
<td>2 years</td>
<td>Direct recruitment</td>
<td>Not applicable</td>
<td>Not applicable</td>
<td>As required under the Rules</td>
<td></td>
</tr>
</tbody>
</table>

Do.  Do.  Do.  Do.  Do.  Do.  Do.

Do.  Do.  Do.  Do.  Do.  Do.  Do.

Do.  Do.  Do.  Do.  Do.  Do.  Do.

Do.  Do.  Do.  Do.  Do.  Do.  Do.

cations relaxable at the discretion of the Commission in the case of candidates other-

[No. 4-66/57.S.Cane.Instt.]

S. D. UDHRAIN, Under Secy.
MINISTRY OF HEALTH
New Delhi, the 10th May 1958

G.S.R. 391.—In exercise of the powers conferred by sub-section (1) of section 56 of the Delhi Development Act, 1957 (61 of 1957), read with clause (a) of sub-section (2) of that section, the Central Government hereby makes the following rules, namely:—

1. Short title and commencement.—(1) These rules may be called the Delhi Development Authority (Election of Representatives of Delhi Municipal Corporation) Rules, 1958.

(2) They shall come into force at once.

2. Manner of Election of representatives of Corporation to the Authority.—(1) The election of two representatives of the Municipal Corporation of Delhi (hereinafter referred to as the Corporation) in pursuance of clause (e) of sub-section (3) of section 3 of the Delhi Development Act, 1957 (61 of 1957), shall be held at a meeting of the Corporation in accordance with the system of proportional representation by means of the single transferrable vote and the voting at such election shall be by secret ballot.

(2) Every candidate for election as such representative shall be nominated by a nomination paper in Form 1 which shall be signed by the candidate and two other members of the Corporation as proposer and seconder and delivered to the municipal secretary between the hours of eleven o'clock in the forenoon and five o'clock in the afternoon at least three clear days before the date of meeting at which the election is to be held.

(3) No member of the Corporation shall sign as proposer or seconder the nomination paper of more candidates than the number of representatives to be elected. Any nomination paper subscribed in contravention of this sub-rule shall be invalid and shall be declared as such by the Mayor.

(4) Any candidate may withdraw his candidature at any time before the election is proceeded with in the meeting.

(5) Where the number of validly nominated candidates is equal to, or less than, the number of representatives to be elected, the Mayor shall declare all such candidates to be duly elected as representatives of the Corporation, and where the number of validly nominated candidates is more than the number of representatives to be elected, a poll shall be taken.

(6) The municipal secretary shall provide at the meeting—

(a) a ballot box;

(b) a sufficient number of ballot papers as prescribed in Form 2;

(c) materials sufficient for the purpose of enabling members of the Corporation to mark ballot papers.

(7) (a) Every member of the Corporation shall have one vote only.

(b) A member in giving his vote—

(i) shall place on his ballot paper the figure 1 in the space opposite the name of the candidate for whom he votes; and

(ii) may, in addition, place on his ballot paper the figure 2 or the figures 2 and 3, or the figures 2, 3 and 4 and so on in the spaces opposite the names of other candidates in the order of his preference.

(8) (a) Every member of the Corporation on receiving a ballot paper shall proceed into one of the polling compartments provided for the purpose of recording votes and shall there record his vote in accordance with the instructions set out on the ballot paper.

(b) The member shall then before quitting the polling compartment, fold up his ballot paper so as to conceal his vote and put the ballot paper so folded into the ballot box in the presence of the Mayor.

(c) Every member shall record his vote and quit the polling compartment without undue delay.

(9) The ballot box shall remain open for the casting of votes for such period as may be fixed by the Mayor.
(10) (a) As soon as the period fixed for casting of votes is over, the Mayor shall—

(i) open the ballot box and taken out the ballot papers contained therein;

(ii) count the number of ballot papers so taken out or cause it to be counted and record such number in a statement;

(iii) scrutinise the ballot paper and separate the ballot papers which he deems valid from those which he rejects as invalid by endorsing thereon the word "Rejected" and the ground of such rejection;

(iv) arrange the valid ballot papers in parcels according to the first preference recorded for each candidate; and

(v) count the votes in the meeting in the presence of such of the members as may be present with the assistance of such persons as may be appointed by the Mayor in this behalf.

(b) The provisions of rule 115, sub-rule (1) of rule 116, rules 121 to 127 and rule 128 of the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956, shall, so far as may be, apply in relation to the counting of votes at an election of the representatives of the Corporation as they apply in relation to the counting of votes at elections in council constituencies subject to the modification that any reference to the "returning officer" in any of those provisions shall be construed as a reference to the "Mayor".

(11) Upon the completion of the counting of votes, the Mayor shall prepare and certify a return in Form 3 setting forth—

(i) the names of the candidates for whom valid votes have been given;

(ii) the number of valid votes given to each candidate;

(iii) the number of votes declared invalid and rejected; and

(iv) the names of the persons declared elected; and shall forward an attested copy thereof to the Chairman of the Delhi Development Authority.

(12) The ballot papers shall be kept by the municipal secretary for three months from the date of election and may then be destroyed by him.

---

**FORM 1**

**NOMINATION PAPER**

[See rule 2(2)]

**Election of representatives of the Municipal Corporation of Delhi under Clause (e) of sub-section (3) of section 3 of the Delhi Development Act, 1957.**

*(TO BE FILLED BY THE PROPOSER)*

I hereby nominate Shri/Smt. ________________________________ a councillor/an alderman, as a candidate for election as a representative of the Corporation on the Delhi Development Authority.

1. Full name of proposer ........................................

2. Full name of seconder ........................................

Dated....................

Signature of proposer
Signature of seconder.

*(TO BE FILLED BY THE CANDIDATE)*

I, the above-mentioned candidate, assent to this nomination.

Dated....................

Signature of the candidate

*(TO BE FILLED BY THE MUNICIPAL SECRETARY)*

8. No. of nomination paper............

This nomination paper was delivered to me at my office at.............(hour) on......................(date) by the *candidate/proposer/seconder.

Dated.....................

Municipal Secretary.

* Strike off the inappropriate alternative.
Receipt for nomination paper to be handed over to the person presenting the nomination paper.

S. No. of nomination paper.................................

This nomination paper of................................................... a candidate for election as representative of the Municipal Corporation of Delhi on the Delhi Development Authority was delivered to me at my office at............(hour) on.................................(date) by the candidate/proposer/seconder.

Municipal Secretary.

Dated............................

FRONT

FORM 2

BALLOT PAPER

[See rule 2(6)]

Election of representatives of the Municipal Corporation of Delhi under clause (e) of sub-section (3) of section 3 of the Delhi Development Act, 1957.

<table>
<thead>
<tr>
<th>Serial No. of candidate</th>
<th>Name of candidate</th>
<th>Mark order of preferences</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td></td>
<td></td>
</tr>
<tr>
<td>2</td>
<td></td>
<td></td>
</tr>
<tr>
<td>3</td>
<td></td>
<td></td>
</tr>
<tr>
<td>4</td>
<td></td>
<td></td>
</tr>
<tr>
<td>Etc.</td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

INSTRUCTIONS

1. The number of representatives to be elected is*.................................

2. Vote by placing the figure 1 in the space opposite the name of the candidate for whom you wish to vote. Place the figure 1 opposite the name of one candidate only [although *.................................representative(s) are to be elected].

3. You may indicate your relative preference for the other candidates by placing in the spaces opposite their names the figures 2, 3, 4, etc., in order of such preference.

4. Do not place more than one figure opposite the name of any candidate.

5. Do not place the same figure opposite the names of more candidates than one.

* Here give the number of representatives to be elected.

Dated............................

FORM 3

RETURN OF ELECTION

[See rule 2(11)]

Election of representatives of the Municipal Corporation of Delhi under clause (e) of sub-section (3) of section 3 of the Delhi Development Act, 1957.

<table>
<thead>
<tr>
<th>Name of candidate</th>
<th>Number of valid votes given to the candidate</th>
</tr>
</thead>
<tbody>
<tr>
<td>(1)</td>
<td></td>
</tr>
<tr>
<td>(2)</td>
<td></td>
</tr>
<tr>
<td>Etc.</td>
<td></td>
</tr>
</tbody>
</table>

Total number of valid votes.................................

I declare that—

(1) (Name)......................................................

(2) (Name)......................................................

have been duly elected.

(Signature),

Mayor.

Dated............................

[No. F. 12-197/57-LSG.]

S. IFTIKHAR HUSAIN, Dy. Secy
G.S.R. 392.—In pursuance of sub-rule (2) of rule 87 of the Indian Port Health Rules, 1955, the Central Government hereby directs that a flat rate fee of Rs. 5 per each operation of the Steam Disinfecting Plant shall be charged for the disinfection of imported second-hand clothing.

2. This cancels the notification of the Government of India, in the Ministry of Health, No. F.11-2/49-PH(II), dated the 7th June, 1951.

[No. F.15-2/58-IH.]
A. T. SESHADRI, Under Secy.

MINISTRY OF REHABILITATION
(Office of the Chief Settlement Commissioner)

New Delhi, the 6th May 1958

G.S.R. 393.—R.Amdt.XXI.—In exercise of the powers conferred by section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954 (44 of 1954), the Central Government hereby makes the following further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955, namely:

In rule 98 of the said Rules, the words “rules 95 and 96” shall be substituted for the words “rule 96”.

[No. F.7(3)Policy-I/58.]
I. N. CHIB, Dy. Secy.

MINISTRY OF LABOUR & EMPLOYMENT

New Delhi, the 10th May 1958

G.S.R. 394.—In exercise of the powers conferred by section 29 of the Minimum Wages Act, 1948 (11 of 1948), the Central Government hereby makes the following amendment to the Minimum Wages (Central Advisory Board) Rules, 1949, the same having been previously published, as required by the said section namely:

In Rule 15 of the said Rules, for the words “Central and Provincial Governments”, the words “Central Government and Administrations of the Union territories” shall be substituted.

[No. LWI(1)-6(41)/56.]
BALWANT SINGH, Under Secy.